IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT – 2

ITEM No.303
C.P.(IB)/286(AHM)2025

Proceedings under Section 9 IBC

IN THE MATTER OF:

IOL Chemicals Pharmaceuticals Limited ....**Applicant**
V/s
Prizam Alliance Private Limited ....**Respondent**

Order delivered on: 04/08/2026

Coram:
Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

ORDER

This case is fixed for pronouncement of order

The order is pronounced in open court vide separate sheet.

-SD-

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)

SJ/AP/AD

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT NO.2

CP (IB)286 (AHM)2025

[An Application under Section 9 of the Insolvency and Bankruptcy Code, 2016]

In the matter of:

IOL Chemicals and Pharmaceutical Limited
Through Mr. abhay Raj Singh
Sr. Vice President and Company Secretary
Having registered office at:
Village & Post office-
Handiaya, Fatehgarh Chhanna Road,
Barnala-148107, Punjab India
Also at: Corporate office at Plot No. 85,
Industrial Area-A
Ludhiana-141003, Punjab. ...Operational Creditor

Versus

Prizam Alliance Private Limited
Having registered office at:
Office no. A-608, 6th floor, Vivanta icon,
Near madhuvan Circle,
Opp. Sheel petrol Pump,
PAL, Adajan Dn,
Surat City, Gujarat-395009 ....Corporate Debtor

Order pronounced on 04/08/2026

Coram:

MRS. CHITRA HANKARE,
HON'BLE MEMBER (JUDICIAL)

MR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

Sd/- -SD-

Appearance:

For the Applicant : Mr. Pranjal Buch, Advocate
For the Respondent: Ex-parte

JUDGMENT

1. This application is filed on 15.07.2025 under Section 9 of Insolvency and Bankruptcy Code, 2016 (for brevity 'IBC, 2016') read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity 'the Rules') by Mr.Abhay Raj Singh, Senior Vice President & CS of Company (for brevity 'Petitioner') with a prayer to initiate the Corporate Insolvency Process (CIRP) against Prizam Alliance Private Limited (for brevity 'Corporate Debtor').

2. The total amount in default is Rs. 3,02,38,841/- (Rupees Three Crore Two lakh Thirty Eight Thousand Eight Hundred and Forty One only) as on 30.04.2025. The date of default is mentioned to be 20.11.2023.

3. The Operational Creditor is incorporated on 29.09.1986 having registered office at village & post office Handiaya,

-SD-

Sd/-

Fatehgarh Chhanna Road, Barnala 148107, Punjab and corporate office at: Plot No. 85, Industrial Area-A, Ludhiana-141003,. Punjab. The Corporate Debtor is incorporated on 13.09.2013 registered office at: A-608, 6th floor, Vivanta Icon, Near Madhuvan circle, Opp. Shell Petrolpump, PAL, Adajan Dn, Surat- Gujarat-395009.

Brief facts of the case

4. The Operational Creditor is a reputed manufacturer engaged in the manufacturing of Pharmaceutical Active Pharmaceutical Ingredients(APIs) and Specially Chemicals including Paracetamol IP, Pantoprazole Sodium IP and Ibuprofen IP. The Operational Creditor has a longstanding business presence, and supplies these products to various entities, including the Corporate Debtor.

5. The Corporate Debtor entered into commercial transaction with the Operational Creditor by issuing a total three Purchase orders having No. 00038, 00187 and 00205 dated 22.03.2023, 13.07.2023 and 24.07.2023 total amounting of Rs. 3,61,26,290/- for the procurement of paracetamol IP, Ibuprofen IP and Pantoprazole Sodium

-SD- -SD-

IP on a credit basis. Based on purchase orders, the Operational Creditor supplied the required goods to Corporate Debtor, and the corresponding invoices were issued, detailing the amounts payable for each consignment/goods. The Corporate Debtor under obligation to make payment within 90 days of the issuances of the respective invoices. The goods were delivered to the Corporate Debtor and it was accepted by the Corporate Debtor without any dispute. In respect of these goods the Corporate Debtor had issued a cheque bearing no. 000775 dated 05.08.2023 against invoice no. IOL/23-24/910 amounting to Rs. 79,65,000/- which was dishonored on 19.09.2023 with the remark 'Funds Insufficient'. The Corporate Debtor had made partial payments against the invoices raised, which are as under:

Date	Amount
22.09.2023	5,00,000/-
05.10.2023	5,00,000/-
17.10.2023	5,00,000/-
21.11.2023	5,00,000/-
21.11.2023	5,00,000/-
25.11.2023	4,00,000/-
21.12.2023	5,00,000/-

Sd/-

-SD-

27.12.2023	5,00,000/-
04.01.2024	5,00,000/-
12.01.2024	4,00,000/-
25.01.2024	3,00,000/-
14.02.2024	4,00,000/-
19.02.2024	4,00,000/-
27.02.2024	4,00,000/-
Total	**63,00,000/-**

The total partial payment of Rs. 63,00,000/- was made by the Corporate Debtor. Accordingly, Rs. 16,65,000/- is still outstanding against the said invoice.

6. The Operational Creditor had issued four invoices in respect to Purchase Order No. PO-00187 and four credit notes, adjusting the amount of final outstanding of Rs. 1,89,74,400/- the details are as under;

Invoice No. and date	Invoice amount	Credit Note	Outstanding amount
A11032300/537 Dtd. 19.07.2023	1,23,90,000	5,31,000	1,18,59,000
A11032300/584 Dtd. 20.07.2023	41,30,000	1,77,000	39,53,000
A11032300/585 Dtd. 20.07.2023	24,78,000	1,06,200	23,71,800
A11032300/586 Dtd. 20.07.2023	8,26,000	35,400	7,90,600
Total	**1,98,24,000/-**	**8,49,600/-**	**1,89,74,400/-**

-SD- -SD-

7. The Operational Creditor supplied goods to the Corporate Debtor against various purchase orders and raised invoices for the supplies made. Despite receipt of the goods, the Corporate Debtor failed to make payment of the outstanding invoice amounts.

Towards discharge of part of its liability, the Corporate Debtor issued Cheque No. 000811 dated 22.10.2023 for Rs. 1,89,74,400/-, which was dishonored on 04.11.2023 due to "Funds Insufficient." Similarly, against Invoice No. A1103230182 dated 21.08.2023 for Rs. 30,27,290/-, the Corporate Debtor issued two cheques, which were also dishonored on 27.05.2024 and 29.05.2024 with the remark "Funds Insufficient."

The Corporate Debtor subsequently acknowledged its liability through emails dated 23.10.2023 and 23.12.2024 but failed to clear the outstanding dues.

The Operational Creditor thereafter issued a Demand Notice dated 09.05.2025 under Section 8 of the Insolvency and Bankruptcy Code, 2016, read with Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (Form 3), which was duly served upon the Corporate Debtor. Despite service of

-SD- Sd/-

the notice, no reply or payment was made.

The Operational Creditor has also placed on record the relevant GST returns and proof of GST payment in respect of the invoices.

As per the agreed payment terms, the last invoice dated 21.08.2023 became due after 90 days, and the date of default is 20.11.2023. As on 30.04.2025, the total operational debt amounts to Rs. 3,02,38,841/-, comprising Rs. 2,36,66,690/- as principal and Rs. 65,72,151/- as interest calculated at 18% per annum. Owing to the Corporate Debtor's persistent default, the Operational Creditor has filed the present application under Section 9 of the Insolvency and Bankruptcy Code, 2016, seeking initiation of the Corporate Insolvency Resolution Process.

8. The record reveals that the Respondent was duly served on several occasions, and proof of service has been placed on record. However, despite due service and adequate opportunities, the Respondent neither entered appearance nor filed any reply to the present petition. Consequently, this Tribunal, vide order dated 13.01.2026, proceeded against the Respondent ex

Sd/-

-SDparte. The matter has accordingly been heard in the absence of the Respondent on the basis of the pleadings and documents available on record.

9. We heard Ld. Counsel for the Petitioner and perused the material placed on record.

10. Observations & Conclusions:

The applicant has claimed an amount of Rs.3,02,38,841 as debt due from the respondent. The date of default is mentioned as 20.11.2023. Despite two cheques were issued by the applicant dated 27.05.2024 and 29.05.2024, the same were dishonoured due to insufficient funds.

Further, the debt has been acknowledged by the respondent, he did not appear and file any reply nor any reply to the notice issued under Section 8 of the IBC 2016 (09.05.2025). In view of the above, the application is to be considered to be in accordance as an accepted debt, defaulted. In view of the above we pass the following order :

ORDER

(i) The CP(IB) 286(AHM) 2025 is allowed.

-SD-

Sd/-

(ii) The Respondent/Corporate Debtor Prizam Alliance Private Limited is admitted in Corporate Insolvency Resolution Process under Section 9(5) of the Code.

(iii) The order of moratorium shall have effect from the date of this order till the completion of the Corporate Insolvency Resolution Process or until this Adjudicating Authority approves the Resolution Plan under sub-section (1) of the Section 31 or passes an order for liquidation of Respondent/Corporate Debtor Company under Section 33 of the IBC, 2016, as the case may be.

(iv) We hereby appoint Mr. Sunil Kumar Gupta having Registration No. IBBI/IPA-001/IP-P00205/2017-18/10394 E-mail Id- caskg82@gmail.comto act as an IRP under section 13(1) (c) of the Code. He shall conduct the Corporate Insolvency Resolution Process as per the provisions of Insolvency and Bankruptcy Code, 2016 r.w. Regulation made thereunder.

(v) The IRP shall perform all his functions as contemplated, inter-alia, by sections 17, 18, 20 &

Sd/- -SD-

21 of the Code. It is further made clear that all personnel connected with Corporate Debtor, its Promoter or any other person associated with management of the Corporate Debtor are under legal obligation under Section 19 of the Code to extend every assistance and co-operation to the Interim Resolution Professional. Where any personnel of the Corporate Debtor, its Promoter or any other person, is required to assist or co-operate with IRP, do not assist or Co-operate, the IRP is at liberty to make appropriate application to this Adjudicating Authority with a prayer for passing an appropriate order.

(vi) This Adjudicating Authority directs the IRP to make public announcement of initiation of Corporate Insolvency Resolution Process (CIRP) and call for submission of claims under Section 15 as required by Section 13(1) (b) of the Code.

(vii) The IRP is expected to take full charge of the CD's assets, and documents without any delay whatsoever. He is also free to take police

-SD- -SD-

assistance in this regard, and this Court hereby directs the Police Authorities to render all assistance as may be required by the IRP in this regard.

(viii) The IRP or the RP, as the case may be shall submit to this Adjudicating Authority periodical report with regard to the progress of the CIRP in respect of the Corporate Debtor.

(ix) It is further directed that the supply of goods/services to the Corporate Debtor Company if continuing, shall not be terminated or suspended, or interrupted during the moratorium period.

(x) The IRP shall be under a duty to protect and preserve the value of the property of the 'Corporate Debtor Company' and manage the operations of the Corporate Debtor Company as a going concern as a part of the obligation imposed by Section 20 of the Insolvency & Bankruptcy Code, 2016.

(xi) The Operational Creditor is directed to pay an

Sd/- Sd/-

advance of Rs. 1,00,000/- (Rupees One Lakh Only) to the IRP within two weeks from the date of receipt of this order for the purpose of smooth conduct of the Corporate Insolvency Resolution Process (CIRP) and IRP to file proof of receipt of such amount to this Adjudicating Authority along with First Progress Report within 30 days.

(xii) The Registry is directed to communicate a copy of this order to the Operational Creditor, the Corporate Debtor and to the Interim Resolution Professional and the concerned Registrar of Companies, after completion of necessary formalities, within seven working days and upload the same on the website immediately after pronouncement of the order. The Registrar of Companies shall update its website by updating the Master Data of the Corporate Debtor in MCA portal specific mention regarding admission of this Application and shall forward the compliance report to the Registrar, NCLT.

(xiii) The Registry is further directed to send a copy of

Sd/- Sd/-

this order to the Insolvency and Bankruptcy Board of India for their record.

(xiv) Accordingly, CP(IB) 286 of 2025 is allowed and stands admitted.

-SD-

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)

vc